

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

30.11.04

For admissions and  
hearing with OA 852/02.

BenchMy  
28/11/04

For admissions and  
hearing with OA 852/02

BenchMy  
5/12/04

For admissions and  
hearing with OA 852/02

BenchMy  
16/11/04

For admissions and  
hearing with OA 852/02

BenchMy  
29/11/04

For admissions and  
hearing with OA 852/02.

Bench

Mr. J N Nayak, Q. A.S.C  
appears for the Respondents. Application is  
on accommodation. Date 20.12.04.

~~Member B~~W/ ChairmanOrder dated 20.12.2004

This Original Application has been filed by Shri Sunakar Pala, challenging the inaction on the part of the Respondents in accepting his voluntary retirement notice submitted under Rule-48 A of CCS(Pension) Rules, 1965.

Respondents have filed their counter opposing the prayer of the applicant.

We have heard Shri J. Sengupta, learned counsel for the applicant and Shri U.B. Mohapatra, learned Senior Standing Counsel appearing on behalf of the Respondents and perused the materials placed before us.

During oral inquiry, it transpired that the date of birth of the applicant being 16.1.1943, he has already retired from service on superannuation with effect from January, 03 and in the circumstances, the prayer of the applicant has rendered infructuous.

We, therefore, dispose of this O.A. for having become infructuous. No costs.

One an M  
MEMBER (JUDICIAL)Ad  
29/12/04  
VICE-CHAIRMAN